

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) It is not correct to say that the criminal charge was turned into a civil claim by Government. The question of criminal prosecution is still being considered by the Legal Advisers of the Children's Film Society. The civil suit was started first to enable the Society to safeguard its financial interests.

(b) Does not arise.

(c) It is difficult to say anything about the chances of making up the loss, especially when the case is sub-judice.

#### Advertisements in Newspapers

45. Shri Anant Rao Patil: Will the Minister of Information and Broadcasting be pleased to state:

(a) the proportion of advertisements to other matters in the *Times of India*, *Indian Express* from Bombay, *Hindustan Times* from New Delhi and *Lok-satta* and *Sakal* from Bombay-Poona respectively; and

(b) whether it is advisable to allow such large amount of newsprint to be wasted in printing advertisements, when small papers suffer from want of sufficient newsprint quota?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) The requisite information for the year 1966 is given below:

|   | Percentage of space devoted to: |          |
|---|---------------------------------|----------|
|   | (Other (Advertise-<br>ment...)) | (men...) |
| (1) <i>Times of India</i> ,<br>Bombay     | 61                              | 39       |
| (2) <i>Indian Express</i> ,<br>Bombay     | 49                              | 51       |
| (3) <i>Hindustan Times</i> ,<br>New Delhi | 50                              | 50       |
| (4) <i>Lok-satta</i> , Bombay             | 45                              | 55       |
| (5) <i>Sakal</i> , Poona                  | 47                              | 53       |

(b) In the light of the Supreme Court Judgement on the Price Page Schedule, it is not possible to place any restrictions on the space devoted by newspapers to advertisements. Small newspapers should have now no grievance regarding lack of adequate supply of newsprint, especially after the recent announcement of a liberal newsprint allocation policy towards small newspapers.

#### American made Military Equipment for Pakistan

46. Shri Manibhai J. Patel:  
Shri N. K. Laskar:  
Shri S. Supakar:  
Shri L. L. Dhar Koteki:  
Shri Shri Gopal Saboo:  
Shri C. K. Bhattacharyya:  
Shri Mohan Swarup:

Will the Minister of External Affairs be pleased to state:

(a) whether U.S. Government has permitted some countries to sell American made or American patented military equipment to Pakistan;

(b) if so, whether Government have taken suitable action to protest against this indirect arms supply to Pakistan;

(c) whether any other steps have been taken in this regard; and

(d) if so, the result thereof?

The Minister of External Affairs (Shri M. C. Chagla): (a) to (d). Since the United States Government suspended the supply of military equipment to Pakistan, as to India, at the time of the Indo-Pakistan conflict of August-September 1965, there have been periodic reports of weapons of American origin being passed on to Pakistan by third countries. Whenever such reports have appeared to have substance, the Government of India have taken up the matter with the U.S. authorities. We have been informed each time that the United States had not permitted the transfer to Pakistan of any lethal equipment over which it had any rights. How far the United States will adhere to this practice from now on remains to be seen.